

**CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH**

**CONTEMPT PETITION NO.170/00112/2020
IN
ORIGINAL APPLICATION NO.170/00315/2020**

DATED THIS THE 19th DAY OF JANUARY, 2021

CORAM:

**HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)
HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)**

Sri T.H. Krishnegowda
S/o Honnappa 57 years
R/a No.516, Shanthinagara
Thamlapura, 3rd Main
7th Cross, Hassan
Working as Skilled Farm Worker
Central Sericultural Research
& Training Institute, CSB
Basic Seed Farm
Devarayanapatna, Hassan.Petitioner

(By Advocate Shri B.S.Venkatesh Kumar)

Vs.

1. Sri Rajit Ranjan Okhandiar, IFS
Member Secretary & CEO
Central Silk Board, CSB Complex
BTM Layout, Madivala
Bangalore-560 068.

2. Dr.Pankaj Tewary
CSRTI, CSB, Silk Building
Jayanagar New Extention
Hosaholalu Road
Krishnarajpet, Mandya-571 426.

3. Sri Ravi Kapoor
Secretary, Ministry of Textiles
Udyog Bhavan
New Delhi-110 001.

4. Sri.Nischita Nayak
Scientist-D, CSRTI
Basic Seed Farm
Central Silk Board
Devarayapatna
Kandli (Post), Hassan-573 217.Respondents

(By Shri Vishnu Bhat)

O R D E R (ORAL)

PER: SURESH KUMAR MONGA, MEMBER (J)

At the very outset, Shri Vishnu Bhat, learned counsel representing the respondents, while producing a copy of the order dated 18.01.2021, has stated that the order dated 17.09.2020 passed by this Tribunal in OA.No.315/2020 has already been complied with, and, therefore, nothing survives in the present Contempt Petition.

2. The fact as stated by Shri Vishnu Bhat has not been disputed by Shri B.S.Venkatesh Kumar, learned counsel representing the petitioner.

3. Accordingly, the Contempt Petition is disposed of as having been rendered infructuous.

4. Rule of the Court is discharged.

(RAKESH KUMAR GUPTA)
MEMBER (A)

/ps/

(SURESH KUMAR MONGA)
MEMBER (J)